

**Shrimati Jyotsna Chanda** (Cachar): May I know from the Government what steps they are taking to protect the Mizo-Pakistan border, so that Pakistani spies and infiltrators do not come through that district?

**Shri Hathi:** So far as infiltration into India is concerned, we have increased the number of check posts on the border.

**श्री ब्रज बिहारी महरोत्रा (बिल्हीर) :**  
 अध्यक्ष महोदय, सिलचर का जो कांड हुआ है क्या उसके बाद से पाकिस्तानी सीमा के किनारे जो हमारी रेलवे लाइन है उस पर सरकार ने आर्म्ड गार्ड रखे हैं ताकि मणकूक आदिमियों को पकड़ा जा सके और जहरून पड़ने पर गंभीर भी मानी जा सके ?

**श्री हथी :** पेट्रोलिंग ज्यादा बढ़ा दिया है।

**Shri P. C. Borooah** (Sibsagar): May I know how many cases of sabotaging and spying have so far been apprehended since the beginning of this year, and what arrangement has been made for combing out these elements at least from strategic areas like Assam, Kashmir and Kutch?

**Shri Hathi:** I have not got the exact number, but, as I said, we have arrested a number of persons who were indulging in spying activities.

**Shrimati Renuka Barkataki** (Bartepa): In view of the fact that both the tribal persons mutilated and dead near the scene of the blast were Zeliang Nagas,— the hon. Minister has said that only one was a Zeliang Naga, but press reports say that both are Zeliang Nagas.—may I know whether the Government has ordered any enquiry to find out whether the explosion was a part of a renewed campaign of sabotage organised by Naga hostiles in collusion with Pakistan to disrupt troops movement in this region in the face of military manoeuvres of Pakistan? If so, is the Government aware whether the elec-

tronic device and the explosive materials came from China or Pakistan?

**Shri Hathi:** I said that the body of one of the persons was so much mutilated that he could not be identified, and that the second person was a Naga.

**Shrimati Renuka Barkataki:** Is Government aware whether the electronic device and the explosive materials came from China or Pakistan?

**Shri Hathi:** That is being investigated.

**Shri S. M. Banerjee** (Kanpur): May I know whether the attention of the hon. Minister has been drawn to a news item in a Bangali newspaper that of the persons who have been arrested, one was a sadhu and he had in his possession some papers, and if so whether investigations have revealed that this sadhu was a Pakistani spy?

**Shri Hathi:** Neither of these persons was a sadhu about whom news appeared in the newspapers.

**Shri S. M. Banerjee:** Who is this sadhu?

**Shri Hari Vishnu Kamath:** Of the Sadhu Samaj.

**Shri Hathi:** There was a case of a sadhu. What has appeared in the papers is that a person in the guise of a sadhu was arrested, but it does not relate to any of these persons.

12.24 hrs.

#### RE. STATEMENT ABOUT KUTCH

**Mr. Speaker:** I have to inform the House that the Prime Minister would be making a statement at 6 o' Clock about Kutch.

**Shri S. M. Banerjee** (Kanpur): I want to make a submission. I did not give any Calling Attention Notice, but I would only request that when the Prime Minister makes the statement, the statement should cover two points.

Mr. Speaker: I cannot ask him that he should cover this point or that point. When he makes the statement, we will see.

श्री श्रीकार लाल बरबा (कोटा) : \* \*

Mr. Speaker: This will not go on record.

12.25 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF THE UNIVERSITY GRANTS COMMISSION

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): Sir, on behalf of Shri M. C. Chagla, I beg to lay on the Table a copy of Annual Report of the University Grants Commission for the year 1963-64 under section 18 of the University Grants Commission Act, 1956. [Placed in Library. See No. I.T-4346/65].

SIXTH REPORT OF THE COMMISSIONER FOR LINGUISTIC MINORITIES

The Minister of State in the Ministry of Home Affairs (Shri Hathi): I beg to lay on the Table a copy of Sixth Report of the Commissioner for Linguistic Minorities for the period 1st January to 31st December, 1963, under article 350B(2) of the Constitution. [Placed in Library. See No. LT-4347/65].

12.26 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SIXTY-SIXTH REPORT

Shri Krishnamoorthy Rao (Shimoga): I beg to present the Sixty-sixth Report of the Committee on Private Members' Bills and Resolutions

12.26½ hrs.

JOINT COMMITTEE ON OFFICES OF PROFIT

THIRD REPORT

Shri G. N. Dixit (Etawah): Sir, I beg to present the Third Report of the Joint Committee on Offices of Profit.

12.27 hrs.

FINANCE BILL, 1965—Contd.

Mr. Speaker: The House will now take up Clause-by-clause consideration of the Bill to give effect to the financial proposals of Central Government for the financial year 1965-66.

The question is:

"That Clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Clause 3— (Annuity Deposit).

Shri M. E. Masani (Rajkot): I wish to oppose Clause 3 of the Bill. Clause 3, as you see, legalises the imposition of the annuity deposits. When this provision was introduced during the last Budget, we from these benches opposed the imposition of the annuity deposits as something that was not only as bad as the compulsory deposit, but something worse. We felt that the change from the compulsory deposit scheme to the so-called voluntary annuity deposit scheme was a step in the wrong direction, and we had at that time opposed it on the floor. Our opposition remains as vehement against this scheme as it was then.

The way it works is that money which should be productively invested by the people is diverted to the coffers of the Government where, invariably,